

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.391 of 2004.

Friday, this the 23rd day of April, 2004

Hon'ble Mr. A.K. Bhatnagar, J.M.

Dr. Gorakh Prasad,
aged about 48 years,
Late Baruaray Prasad,
Pragati Vihar, West of Naveen
Marg House, New Dharampur,
P.O. Geeta Vatika, Gorakhpur. Applicant.

(By Advocate : Shri R. Tripathi)

Versus

1. Union of India, through General Manager,
North Eastern Railway, Gorakhpur.
2. General Manager (Personnel),
North Eastern Railway, Gorakhpur.
3. Medical Director, Lalit Narain Mishra
Hospital, North Eastern Railway,
Gorakhpur. Respondents.

(By Advocate : Shri K.P. Singh)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

By this OA, the applicant has prayed for a direction
to post the applicant in accordance with the order passed in

ANV

.....2.

Annexure-1 on the post of Pathologist. He has further prayed for quashing the order passed by respondent No.3 as endorsement on the joining report of the applicant (Annexure-2).

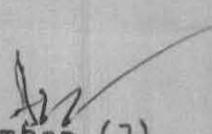
2. Learned counsel for the applicant submitted that the applicant is a Specialised Pathologist and presently working as D.M.O. in charge O.P.D. The grievance of the applicant is that the respondent has not carried out the instructions given in the order passed by General Manager (Personnel), Gorakhpur vide letter dated 22.8.2003.

3. As per letter mentioned above, the applicant should have ^{been} placed at Sl. No.1. The applicant has sent a representation to respondent No.2 on 16.9.2003 followed by a reminder address to General Manager (Health) N.E. Railway, Gorakhpur regarding the same but as per applicant it is still lying un-decided in the department.

4. Learned counsel for the respondents prayed for time for filing counter. In my opinion, as this case can be decided by issuing an appropriate direction to the respondents to decide the representation filed by the applicant on 16.9.2003 (Annexure-A-3) by a reasoned and speaking order.

5. The DA is accordingly disposed of with direction to the Competent Authority to decide the representation of

applicant, keeping in view the order passed on 22.8.2003 (Annexure-A-1). Accordingly, the DA is finally disposed of with direction to the Competent Authority to decide the representation of the applicant within a period of three months by a reasoned and speaking order from the date of receipt of copy of this order. No costs.


Member (J)

RKM/